

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-07-2024 AT 02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**  
**PETITION NUMBER : CP(IB)/48(CHE)/2024**  
**NAME OF THE PETITIONER : Jovee Enterprises**  
**NAME OF THE RESPONDENT(S) : Madesh Human Resources Pvt Ltd**  
**UNDER SECTION : Sec 9 Rule 6 of IBC 2016**  
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**ORDER**

Ld. Counsel Ms. Sneha Tiwari for the Petitioner. Ld. Counsel Mr. Selvakumar for the Respondent.

Reply is stated to be e-filed. Hard copy be filed.

Ld. Counsel for the Petitioner submits that Petitioner has not to file any rejoinder as in the reply the Respondent has admitted the debt and default.

List the Petition for hearing on **20.08.2024**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**Member (Technical)**

Sd/-  
**SANJIV JAIN**  
**Member (Judicial)**

phk